

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 040/00176/2018

Date of Order: This, the 21st day of May 2018

THE HON'BLE MR. S.N. TERDAL, JUDICIAL MEMBER

Pradip Lakra
Son of Rapheal Lakra
Sub Postmaster, Napam S.O.
Resident of Village & P.O. – Nikamul Satra
Via – Ketekibari – 784501
Dist – Sonitpur, P.S. – Tezpur
Assam.

...Applicant

By Advocate: Mr. D.N. Sharma

-Versus-

1. The Union of India
Represented by the Secretary
To the Government of India
Ministry of Communications & IT
Department of Posts, Dak Bhawan
New Delhi – 110116.
2. The Director Postal Services (HQ)
O/o the Chief Postmaster General
Assam Circle, Meghdoot Bhawan
Guwahati – 781001.
3. The Superintendent Post Offices
Darrang Division, Tezpur – 784001.

... Respondents

By Advocate: Mr. R. Hazarika, Addl. CGSC

O R D E R (ORAL)

MR. S.N. TERDAL, MEMBER (J):

Heard Mr. D.N. Sharma, learned counsel for the Applicant. Perused the O.A. and the documents.

2. Admit. Issue notice to the Respondents. Mr. R. Hazarika, learned Addl. CGSC accepts notices on behalf of all the Respondents.

3. At this stage, at the request of the learned counsel for the Applicant which has been consented to by the learned Addl. CGSC for the Respondents, this O.A. is taken up for final hearing. The learned counsel for the Applicant further submits at this stage that O.A. may be disposed of with a direction that his pending appeal dated 09.11.2017 may be directed to be decided by the Respondents within a specified time.

4. Accordingly, the O.A. is disposed of with a direction to the Respondents, more particularly Respondent No. 2 to decide the pending appeal dated 09.11.2017 within two months from the date of receipt of this order.

5. No order as to costs.

**(S.N. TERDAL)
JUDICIAL MEMBER**

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